

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
(CZ) AT BHOPAL (MP)**

**ORIGINAL APPLICATION NO. 97 OF 2022**

**IN THE MATTER OF:**

KAMAL TIWARI ..... APPLICANT

VERSUS

UNION OF INDIA & ORS. .... RESPONDENTS

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Date: 08/07/2024

Place: Bhopal

Filed By  
[Respondent No 8 & 9 RIICO]

**(Om Shanker Shrivastava, Advocate)**

[Counsel for RIICO]

OMSLAWHOUSE: R-52, Zone-II, MP Nagar

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**APPLICATION FOR TAKING ADDITIONAL DOCUMENT ON  
RECORD**

MOST RESPECTFULLY SHOWETH:

The humble respondent no. 8 & 9 RIICO, Rajasthan submits as follows: -

1. That, the instant application is pending adjudication before this Hon'ble Tribunal.
2. That, the Hon'ble Tribunal has passed interim order on dated 04.04.2024 directing Respondent RSPCB to take necessary action according to law and further actions against the violating units where it has been submitted that 79 units were found operating without consent of the State PCB.
3. That, the answering Respondent has preferred a Civil Appeal before the Hon'ble Supreme Court of India filed via Diary No. 27041 of 2024 under Section 22 of the National

Green Tribunal Act, 2010 pending adjudication. The Civil Appeal titled as *Managing Director (RIICO) and Anr. Vs Kamal Tiwari* has been filed with the prayer to set aside the Judgements/Orders dated 01.11.2023 and 20.12.2023 passed by this Hon'ble Tribunal in O.A. 97/2022 and I.A. No. 141/2023 in O.A. 97/2022, respectively. It has been further prayed to grant ex-parte ad-interim stay against the impugned order dated 01.11.2023 and 20.12.2023. The Copy of Certificate of Filing dated 18.06.2024 is annexed as **ANNEXURE R-8/4**.

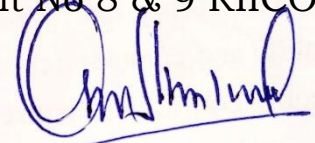
### PRAYER

In view of the above facts and circumstances, it is therefore, most respectfully prayed that this Hon'ble Tribunal may be pleased to allow the application for taking additional document on record and stay the proceedings against the answering Respondent.

Date: 08/07/2024

Place: Bhopal

Filed By  
[Respondent No 8 & 9 RIICO]



**(Om Shanker Shrivastava, Advocate)**

[Counsel for RIICO]

OMSLAWHOUSE: R-52, Zone-II, MP Nagar

Bhopal -11 (MP) Ph:-7869911990/

Email:- [omslawhouse1@gmail.com](mailto:omslawhouse1@gmail.com)

**Note:** The application is formal in nature therefore, filing of affidavit may kindly be dispensed with.

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**RAHUL KHURANA**

Annex R-8/4

ADVOCATE ON RECORD  
SUPREME COURT OF INDIA

**CERTIFICATE OF FILING**

**Ref:-** CIVIL APPEAL NO. \_\_\_\_\_ of 2024 filed vide Diary No. 27041 of 2024,  
titled as Managing Director (RIICO) and Anr. Vs Kamal Tiwari

Sir/Madam,

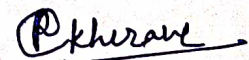
This is to certify that Civil Appeal arising out of final judgment and order dated 01.11.2023 ("**Impugned Order**") passed by the National Green Tribunal Zonal Bench At Bhopal in Original Application No. 97 of 2022, has been filed before the Hon'ble Supreme Court of India vide Diary No. 27041 of 2024 under Section 22 of the National Green Tribunal Act, 2010 alongwith the following Prayers which reads as under;

*"Allow and admit the present appeal and set aside the Impugned Judgment and Order dated 01.11.2023 passed by the National Green Tribunal Zonal Bench at Bhopal in Original Application no. 97 of 2022 and Impugned Judgment and Order dated 20.12.2023 passed by the National Green Tribunal Zonal Bench at Bhopal in i.a. no. 141 of 2023 in Original Application no. 97 of 2022."*

*"Grant an ex-parte ad-interim stay against the Impugned Order/s dated 01.11.2023 and 20.12.2023 passed by the Hon'ble National Green Tribunal, Central Zonal Bench, Bhopal (hereinafter referred to as the "Hon'ble Tribunal") in Original Application No. 97/2022;"*

The above matter is likely to come up for admission hearing within two weeks or thereafter subject to the convenience of Registrar General of the Hon'ble Supreme Court of India.

Thanking you,



Rahul Khurana  
Advocate-on-Record  
Supreme Court of India

New Delhi  
Dated:- 18.06.2024